

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/10756/A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
Shri Paban Chandra Kalita
District & Sessions Judge
Dhubri

Dated Guwahati, the 17th November, 2022

Sub:- **Permission to avail LTC.**

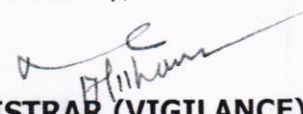
Ref:- Your letter No. DJ.VIII-7/2010-11/5448/E 09.11.2022

Sir,

With reference to the above, I am directed to inform you that you are allowed to avail LTC for the block period of 2018-2021 (by way of carry forward) w.e.f. the 24.12.2022 to 31.12.2022 to visit Jaisalmer (Rajasthan) along with your wife Smti Bhanita Kalita, son Shri Mrigank Kalita and daughter Smti Bhabana Kalita, by the shortest possible route, as per existing Rules.

Thanking you.


Yours faithfully,


REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/10757-10759/A, dated 17/11/22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court.


REGISTRAR (VIGILANCE)